

ITEM NO.1503
(For Orders)

Court No.1 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No.102466/2020 in/and Petition(s) for Special Leave to Appeal
(C) No(s).26484/2018

(Arising out of impugned final judgment and order dated 07-09-2018
in LPA No. 294/2018 passed by the High Court Of Delhi At New Delhi)

ANKITA MEENA

Petitioner(s)

VERSUS

UNIVERSITY OF DELHI

Respondent(s)

(With IA No. 102466/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 22-01-2021 This matter(s) was called on for pronouncement of
Order today.

For Petitioner(s) Mr. Ashish Virmani, AOR

For Respondent(s) Mr. Mohinder Jit Singh, AOR

Hon'ble Mr. Justice V. Ramasubramanian pronounced the non-
reportable order of the Bench comprising Hon'ble the Chief Justice,
Hon'ble Mr. Justice A.S. Bopanna and His Lordship.

The I.A. and the SLP are disposed of in terms of the signed
non-reportable order.

Pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

(Signed Non-Reportable Order is placed on the file)